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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.602/95

dt.6-11-97

Between

Smt. P. Padmaleela

: Applicant

and

1. Sr. Supdt. of Post Offices
Nizamabad Division
Nizamabad

2. Sailu
R/o Hegdeli
Nizamabad Dist.

: Respondents

Counsel for the applicant

: P. Rathaiyah
Advocate

Counsel for the respondents

: V. Bhimanna
CGSC

Ceram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Judl.)

Jai

Order

Oral order (per Hon. Mr. B.S. Jai Parameshwar Rao, Member (J))

Heard Sri P. Rathaiyah, learned counsel for the applicant and Sri V. Bhimanna, learned counsel for the respondents.

1. The applicant herein was working as BPM, Andhra Nagar. It is stated that she was married to a person living at Hegdeli village and was continuing in that post at Andhra Nagar. However, the post of EDBPM, Hegdeli, a/w Makleer, fell vacant consequent upon the resignation of the incumbent of that post. Then an open notification was issued fixing the last date 6-2-1995. Eight applications including that of the applicant were received in response to the said notification. During the processing of the applications so received, the respondents submitted that the resignation of the applicant for the post of BPM was not accepted, therefore, her candidature was not considered and Respondent-2 was selected and appointed to the said post.
2. The applicant has filed this OA challenging the selection and appointment of Respondent-2 to the post of EDBPM, Hegdeli B.O. Her main contention is that she had secured higher marks in SSC and that her case should have been considered preferring ~~than~~ ^{Andhra Nagar} the selected candidate.
3. The respondents have filed a counter contending that the applicant had not submitted her application through proper channel and that her resignation to the post of BPM, Andhra Nagar was not accepted before 6-2-1995.
4. During the course of arguments, learned counsel for the respondents submitted that the applicant withdrew her

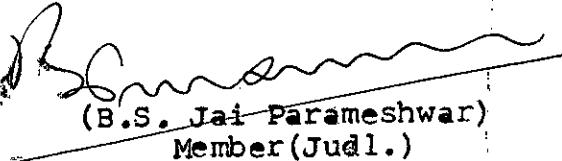
Jai

resignation and she is ^{presently} continuing in the same post at Andhra Nagar.

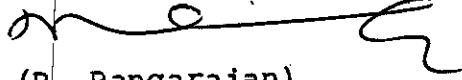
5. The learned counsel for the respondents submitted that the husband of the applicant is from Hegdoli village and that she applied for the post only ^{to} after joining her husband. Since she had not submitted her application through proper channel and since her resignation to the post of BPM, Andhra Nagar, was not accepted before 5-2-1995, her candidature was not considered. Hence, no relief can be given in this OA.

However, the applicant submits that since her husband is from Hegdoli Village, ~~working~~ her case may be considered for transfer to that post as and when vacancy arises in future. // The applicant may submit a detailed representation to the concerned authority for the transfer as sought. If such a representation is received, the authority may consider her application ^{5(a)} ~~and~~ ^{according to the OA} enable ^{her to live} her to unite with her husband.

6. With the above observations, the OA is disposed of. No Costs.


(B.S. Jai Parameshwar)
Member (Judl.)

6.11.97


(R. Rangarajan)
Member (Admn.)


D.R. 11/11/97

Dated : November 6, 97
Dictated in Open Court

sk

DA.602/95

Copy to:-

1. The Senior Supdt. of Post Offices, Nizamabad Division, Nizamabad.
2. One copy to Mr. P. Rathaiah, Advocate, CAT., Hyd.
3. One copy to Mr. V. Bhimanna, Addl. CGSC., CAT., Hyd.
4. One copy to BSJP M(J), CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 6/11/97

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

D.A. NO. 602/95 in

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

